

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 32/2026/EZ

IN THE MATTER OF: -

Madhusudan Palai & Others-----Appellant(s)

Versus

State of Odisha and Others. -----Respondent(s)

AFFIDAVIT ON BEHALF OF THE OPPOSITE
PARTY/RESPONDENT NO.07 STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), ODISHA

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Place: Bhubaneswar
Date: 20/05/2026

Mrs. Rashmi Singhee
Advocate for Respondent No.07
(SEIAA), Odisha
34/1, Bondel Road
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AFFIDAVIT ON BEHALF OF THE OPPOSITE
PARTY/RESPONDENT NO.07 STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), ODISHA

Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

Dr. Pradeept Kumar Nayak, son of Sri Bhimasen Nayak aged about 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.

2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.07 before this Hon'ble National Green Tribunal.

That, I have gone through the original application and Hon'ble NGT, EZ order dated. 11.03.2026 and understood the contents



thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

- 4. That, this is matter on Ramachandrapur laterite Stone Quarry-01 and Laterite Stone Quarry-02 in Khordha District of Odisha State. In this case the petitioner alleged that clearing the land and felling the trees from the Ramchandrapur Laterite Quarry-2 on 11.01.2026 without obtaining Environmental Clearance, Consent to establish (CTE), Consent to operate (CTO), Lease Agreement and transit permit (Y-form).
- 5. That, in reply to the averments made in the Para-01 to Para-34 of the original application, deponent humbly submits that in this case neither any application/proposal in respect of Environmental Clerance (EC) for Ramachandrapur Laterite Stone Quarry-01 and Laterite Stone Quarry-02 in Khordha District of Odisha State has been received at SEIAA, Odisha nor issued any EC regarding the said source.
- 6. That, earlier the State Environment Impact Assessment Authority (SEIAA), Odisha, the respondent no. 07 received a complaint petition dated 14.01.2026 from villagers of Ramachndrapur of Khordha District regarding un-authorized extraction of Morrum and Laterite from Ramachandrapur Laterite Stone Quarry-01 and Laterite Stone Quarry-02 in Khordha District of Odisha State. The Complaint Petition has

Pradsept Kumar Nayak
Environmental Scientist
SEIAA, Odisha



forwarded to the Deputy Director of Mines, Khordha vide SEIAA, Odisha letter no. 7019/SEIAA dated 20.01.2026 for information and necessary action at their end.

Copy of the complaint petition dated 14.01.2026 forwarded to the Deputy Director of Mines, Khordha vide SEIAA, Odisha Letter no. 7019/SEIAA dated 20.01.2026 is attached in **Annexure-I.**

7. That the deponent reserves the right to file further affidavit as and when necessary.
8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by
Advocate

Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha
Deponent

VERIFICATION

Verified at Bhubaneswar on this day of 20 MAY 2026 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

SWORN BEFORE ME



DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
3 REGD. NO. 88/2012
MOB-9439143015

Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha
Deponent

20-05-2026

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)*No. 7019/SEIAADated 20.01.2026

To

The Deputy Director of Mines, Khordha,
BDA Colony, Near New Bus Stand,
District Khordha, Odisha- 752055.

Sub: Complaint received from the villagers of Ramchandrapur of Khordha district regarding the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of Morrum and Laterite without statutory clearances and illegal felling of trees.

Sir,

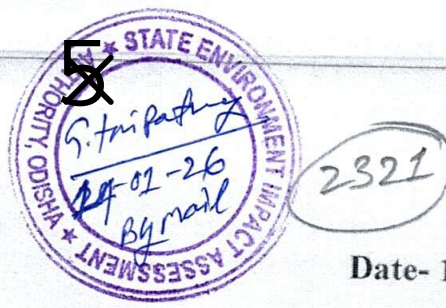
In inviting a reference to the above cited subject, I am directed to inform you that a complaint petition has been received from the villagers Ramchandrapur of Khordha district regarding the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of Morrum and Laterite without statutory clearances and illegal felling of trees. (Copy enclosed).

Therefore, you are requested to cause an enquiry into the matter and if found any violation take appropriate action as per the provisions of EP Act 1986.

This is for your kind information and necessary action at an earliest.

Yours faithfully,

Environmental Scientist



To,

Date- 14/01/2026

1. **Collector & District Magistrate Khordha**, At/PO/Dist- Khordha, PIN- 752069, Email- dm-khorrdha@nic.in
2. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: seiaaorissa@gmail.com
3. **Member Secretary**, Odisha State Pollution Control Board, At/ Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: paribesh1@ospceboard.org, member.secy@ospceboard.org
4. **Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy director of mines Khordha circle, BDA Colony, Near New Bus stand, Khordha, Pin- 752056, Email- ddgmines.khordha@gmail.com

Sub- Complaint against the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of morrum and laterite without statutory clearances and illegal felling of trees.

Dear Sir/Madam,

We the villagers of Ramchandrapur village under Khordha district wants to draw your kind attention to the below mentioned paragraphs,

1. That on dated 12/09/2025 vide letter No. 2111, the Deputy Director of Mines Khordha Circle, Khordha has issued one advertisement for tender of

8 number of quarries among which the present quarry in question is also one.

2. That the successful bidder of Ramchandrapur Laterite quarry-2 has recently started mining operation from the Ramchandrapur Laterite quarry-2 exists over Khata No.- 468, Plot No.-640, Mouza- Ramchandrapur under Khordha district by uprooting the trees existed over the plot above mentioned.
3. **Absence of Statutory Clearances:** The bidder has started extracting both laterite and morrum without obtaining the mandatory Environmental Clearance (EC) from SEIAA, the Consent to Establish (CTE), and the Consent to Operate (CTO) from the State Pollution Control Board.
4. **Illegal Morrum Extraction:** The lease was primarily intended for Laterite stone. However, the bidder is illegally extracting and transporting Morrum from the site, which constitutes a theft of minor minerals and a loss to the state exchequer.
5. **Environmental Destruction:** To facilitate these illegal operations, the bidder has uprooted several mature cashew trees that existed on the land. No prior permission from the Forest Department or from the Competent Authority was obtained for this deforestation.
6. It is not out of place to mention here that the Hon'ble Supreme Court has ordered in Deepak Kumar vs. State of Haryana, that no mining can occur even in areas less than 5 hectares, without a prior Environmental Clearance.



however in the present case the successful bidder has started mining operation in absence of Environmental Clearance.

In view of the above mentioned paragraphs it is most humbly prayed before your good office to look into the matter and conduct an enquiry, seize the machines used for illegal mining operation, impose exemplary penalty for mining without permission and cancel the lease (if granted to the successful bidder) for starting mining operation without valid statutory clearances.

N.B

For your better appreciation photographs attached.

Yours faithfully

Ramchandrapur villagers

Sarapanch

Sarapanch
Ramachandrapur G.P. 797888070

Gaurahani Palai

Pabitra Palai

Pradyumn Prasad

Debi Prasad Panda

Debi Prasad Panda

Debi Prasad Panda

And Palai

And Palai

And Palai

And Palai

And Palai